

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:5452

ANSWERED ON:27.04.2015

CONSTRUCTION OF BUILDINGS NEAR AIRPORTS

Birla Shri Om;Patole Shri Nanabhau Falgunrao;Shetty Shri Gopal Chinayya

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the rules/norms laid down for construction of buildings/structures and height clearance near airports;
- (b) whether any cases of violations of the said rules/norms including cases wherein construction has been done without obtaining No Objection Certificate have come to the notice of the Government/Airports Authority of India (AAI) during the last three years and if so, the details thereof, State/IJT-wise along with the action taken by the Government/AAI in each case;
- (c) whether the Government/AAI has received any proposal from the State Government of Maharashtra regarding relaxation in higher restriction for Kharghar Hill Plateau development at Navi Mumbai and if so, the details thereof along with the action taken thereon;
- (d) whether it has come to the notice of the Government/AAI that there is a danger of aircraft accidents due to buildings constructed and antenna installed on the sides of traffic route and the runway of Mumbai Airport; and
- (e) if so, the details thereof along with the action taken or being taken by the Government/AAI in this regard?

Answer

Minister of State in the Ministry of CIVIL AVIATION Dr Mahesh Sharma)

- (a) : The Statutory Order, S.O. 84(E), has been notified on 14th January, 2010 to regulate the heights of buildings and structure near airports.
- (b) : Details of cases of violations came to the notice of Airports Authority of India (AAI) and other airport operators during the last three years are at Annexure. AAI and the Directorate General of Civil Aviation (DGCA) deals the cases of violations as per the provisions of the Aircraft (Demolition of obstructions caused by Buildings and Trees etc.) Rules, 1994.
- (c) : CIDCO, Navi Mumbai had approached AAI for relaxation in height for Kharghar Hill Plateau at Navi Mumbai through conduct of Aeronautical Study. AAI informed CIDCO in the meeting held on 17.10.2014 that since neither Navi Mumbai airport is in place nor IAL procedures for Navi Mumbai airport are formulated, it is not feasible to carry out Aeronautical Study in this case. It is also informed to CIDCO to approach ICAO for a comprehensive Aeronautical Study for development of Navi Mumbai airport and its adjoining area as the Navi Mumbai airport is yet to start and there are number of issues related to development of adjoining areas like Kharghar Hill Plateau, etc.
- (d) : No such case has been reported by AAI.
- (e) : Does not arise.